

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2019

NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and Beverages Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Brijesh Kumar Tamber, Ms. Deepika and Mr. Anirup Benjamin, Advocates for the Petitioner

Mr. Avdhesh Kr. Varshney, Advocate for Respondent

Mr. Abhishek Anand, Advocate for R-1,3 & 4

Mr. R. S. Suri, Sr. Advocate with Mr. Anjam Chakraborty,

Mr. Akshay Kapoor and Mr. Aditya Giri, Advocates for Applicant in CA 179

Mr. Mayank Mishra and Mr. Ashish Joshi, Advocates for Oasis Bev. Pvt. Ltd.

ORDER

Notice be issued to the RP as well as the Members of the COC returnable on 12th April, 2019. Let reply to the applications be filed by RP and Members of the COC.

The RP shall ensure that the lease rent be paid by the money contributed by the COC.



(V. K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)